

ACT NO. IV OF 1918.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 6th March, 1918.)

An Act further to amend the Indian Coinage Act, 1906.

WHEREAS it is expedient further to amend the Indian Coinage Act, 1906; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Act may be called the Indian Coinage Act, 1918.

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, direct.

Amendment of section 4, Act III of 1906.

2. In section 4 of the Indian Coinage Act, 1906 (hereinafter referred to as the said Act), the words "and (d) an eighth of a rupee, or two-anna piece" shall be omitted.

Amendment of section 5, Act III of 1906.

3. In sub-section (2) of section 5 of the said Act, for the third and fourth items in the table annexed to the proviso, the following shall be substituted, namely:—

"Quarter-rupee.	Seven thousandths.	Three thousandths."
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Substitution of new section for section 6, Act III of 1906.

4. For section 6 of the said Act, the following section shall be substituted, namely:—

Nickel coins.

"6. The following nickel coins only shall be coined at the Mint for issue under the authority of the Governor General in Council, namely: a two-anna piece and a one-anna piece."

Amendment of section 7, Act III of 1906.

5. In section 7 of the said Act, for the words "one-anna piece shall be sixty grains Troy," the words "two-anna and one-anna pieces shall be ninety and

and sixty grains Troy, respectively," shall be substituted.

6. In sub-section (2) of section 12 of the said Act, the words "and eighth of a rupee" shall be omitted.

Amendment of section 12, Act III of 1906.

7. For section 13 of the said Act, the following section shall be substituted, namely:—

Substitution of new section for section 13, Act III of 1906.

" 13. The two-anna and one-anna nickel coins specified in section 6 shall be a legal tender in payment or on account for any sum not exceeding one rupee at the rate of eight and sixteen for a rupee, respectively."

Nickel coin when a legal tender.

8. Nothing in this Act shall apply to silver two-anna pieces which may have been issued prior to the commencement of this Act, and the provisions of the said Act shall apply to them as if this Act had not been passed.

Saving of the provisions of Act III of 1906 in respect of silver two-anna pieces.